

In The Central Administrative Tribunal
Calcutta Bench

MA 730 of 2000
(OA 80 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. S. Biswas, Administrative Member

G. S. I.

-VS-

Dr. H. Halder & Ors.

For the Applicant : Mr. M.S. Banerjee, Counsel

For the Respondents: Mr. J.K. Biswas, Counsel
Mr. S.K. Mitra, Counsel

Heard on : 22-02-2001

Date of Order : 22-02-2001

O R D E R

D. PURKAYASTHA, JM

The present application has been filed by the official respondents for extension of time to implement the order dated 5-9-2000 passed by this Tribunal in C.A. 80 of 1997 for a period of 8 months from the date of expiry of the period granted vide order dated 5-9-2000.

2. Ld. Counsel Mr. Biswas for the applicants submits that he has no objection to grant further time since respondents applied for extension of time for implementation of the order.

3. In view of the aforesaid circumstances, we grant six months' time to the respondents to comply with the order after expiry of the period granted in the order dated 5-9-2000. Accordingly, application is disposed of.

S.B
(S. Biswas)
Member(A)

D.P
(D. Purkayastha)
Member(J)

DKN